## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/145/2016

NAME OF THE PETITIONER(S)

: Michael Stennett

NAME OF THE RESPONDENT(S)

: M/s Megabarre Asia Pacific India Private Limited & 2

others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

M. A. MUR PAUZA AL!

Counsel for Responden No, . A.

M/S PRACASIA GOICLANEY

RITHM RAJASEKARAN

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Couser for Celota

## **ORDER**

Counsel for the Petitioner present. Counsel for the Respondent present and filed the counter. The application filed by the Counsel for the Respondent for setting aside the *ex parte* order dated 24.03.2017 has not been numbered. Counsel for the Petitioner and the Counsel for the Applicant/Respondent submitted their arguments in detail. In the facts and circumstances of the case and in view of the submissions made by both the parties, we set aside the *ex parte* order dated 24.03.2017 subject to the payment of Rs.10,000/- by the Applicants/Respondents to the Counsel for the Petitioner within ten days. Pleadings are complete. Matter is posted for final arguments. Put up on **25.09.2017 at 10.30 A.M.** 

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk